

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 101

CP (IB) No. 247/Chd/Pb/2022

IN THE MATTER OF:-

Sunita Thapar, PG, Thapar Hosiery Mills
Pvt. Ltd.

...Petitioner

Under Section:94, IBC 2016

Order delivered on 01.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Divya Sharma, Advocate

For the RP : Ms. Niharika Sohal, Advocate

For the RP-in-person : Mr. Biswa Ranjan Chatterjee

ORDER

Compliance affidavit has been filed vide Diary No.01764/5 dated 13.03.2024. The same is taken on record. It is transpired that the sole creditor-Canara Bank, has been served through e-mail. Ld. counsel for the RP is directed to serve the sole creditor-Canara Bank through Speed Post within one week and after service, file affidavit to that effect within one week. Objections if any, to the report be filed within one week of receiving notice with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. Let the matter be listed on 06.06.2024.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)